

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 113**

**CP (IB) No. 48/Chd/Pb/2020**

**IN THE MATTER OF:**

**Nuvoco Vistas Corporation Ltd.  
(earlier known as Lafarge india  
limited)**

**...Petitioner-Operational Creditor**

**Versus**

**Adarsh Super Construction Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 01.04.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Gaurav Bahl, Advocate

**For the Respondent** : Mr. Rajansh Thukral, Advocate

**ORDER**

On the last date of hearing, the Ld. Counsel for the petitioner-Operational Creditor was directed to upload the petition on the DMS portal. Upon which, it is stated by the Ld. Counsel for the petitioner-Operational Creditor that he has complied with the last order and uploaded the petition on the DMS portal however, it is pointed out by the Registry that the same has not been uploaded yet. Therefore, Ld. Counsel for the petitioner-Operational Creditor is directed to

check the status of the same before the Registry. Let the same be done within one week. List the matter for arguments on 07.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**